

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (I)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No.84 / 2011 - Customs (N.T.)

New Delhi, dated the 29th November, 2011

G.S.R.----- (E). - In exercise of the powers conferred by section 157 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following regulations further to amend the Courier Imports and Exports (Clearance) Regulations, 1998, namely :-

1. (1) These regulations may be called the Courier Imports and Exports (Clearance) Amendment Regulations, 2011.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Courier Imports and Exports (Clearance) Regulations, 1998, in regulation 2, in sub-regulation (2), in clause (a), for the word "Coimbatore", the words "Coimbatore, Calicut" shall be substituted.

[F. No. 450/187/2009-Cus.IV]

(Vikas)

Under Secretary to the Government of India

[Note: The principal Notification No.87/98-Customs (N.T.), dated the 9th November, 1998 was published in the Gazette of India, Extraordinary vide G.S.R. 662(E), dated the 9th November, 1998 and last amended vide [Notification No.75/2010-Customs \(N.T.\)](#), dated the 12th August, 2010, published in the Gazette of India vide G.S.R. 676(E), dated the 12th August, 2010.]